

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF EAGLE CORPORATION PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	Eagle Corporation Private Limited
2.	Date of incorporation of corporate debtor	14th February, 2001
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad, India
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51909GJ2001PTC039262
5.	Address of the registered office and principal office (if any) of corporate debtor	SHOP NO. G - 01, "ONYX - 2", PALDI, AHMEDABAD, GUJARAT - 380007.
6.	Insolvency commencement date in respect of corporate debtor	15th October, 2019 (Order Received date :- 16th October, 2019)
7.	Estimated date of closure of insolvency resolution process	11th April, 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name - Sunil Kumar Agarwal Reg. No. - IBBI/IPA-001/IP-P01390/2018-2019/12178
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Reg. Add. : Tower 6/603, Devnandan Heights, Near Poddar School, New C.G. Road, Chandkheda, Ahmedabad, Gujarat -382424. Email - cirp.eaglecorp@gmail.com, ANIL91111@hotmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address - 202, Sakar III, Nr. C U Shah College, Opp. Old high Court, Income Tax, Ahmedabad - 380014. Email - cirp.eaglecorp@gmail.com, ANIL91111@hotmail.com
11.	Last date for submission of claims	31st October, 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NOT YET KNOWN
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NOT APPLICABLE
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at :	(a) https://ibbi.gov.in/home/downloads (b) NOT APPLICABLE

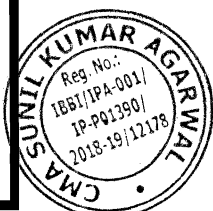
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s. Eagle Corporation Private Limited on 15th October, 2019 (Order Received date :- 16th October, 2019).

The creditors of M/s.Eagle Corporation Private Limited (In CIRP) are hereby called upon to submit their claims with proof on or before 31st October, 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date : 17th October, 2019
Place : Ahmedabad - Gujarat

Sunil Kumar Agarwal
Interim Resolution Professional
Reg. No.- IBBI/IPA-001/IP-P01390/2018-2019/12178



Sunil